

ANNEXURE - "A"**REPORT CERTIFYING THE RE-CONSTITUTION OF  
COMMITTEE OF CREDITORS**

1. The application for corporate Insolvency Resolution Process filed by Shri Mahavir Agarwal, Operational Creditor under section 9 of the Insolvency and Bankruptcy Code, 2016 read Rule 4 of Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority ) Rules, 2016 was admitted by the Jaipur Bench in case no. CP No. (IB)-258/9/JPR/2019 on order dated 12.02.2020 wherein, **Sourabh Malpani**, the undersigned, was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.
2. The Registered office of Khetan Apparel Private Limited, the corporate Debtor, is situated at 63, Subhash Colony Shastri Nagar, Jaipur-302016, Rajasthan, India.
3. In Compliance with section 13, Section 15 and other applicable provisions of the Code read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process

For **SOURABH MALPANI**  
INSOLVENCY PROFESSIONAL  
IP Reg. No. IBB/TPA-001/TP-P01265/2018-19/12047

for corporate persons) Regulations, 2016 (hereinafter called 'Regulations'), a public announcement

a. Intimating the commencement of Corporate Insolvency Resolution Process against Khetan Apparel Private Limited, the Corporate Debtor, and

b. Calling the Creditors to submit the proof of claims

was made on 15.02.2020 in The Economic Times (Jaipur edition) & Dainik Navjyoti (Jaipur edition), the vernacular newspaper where the registered office of the corporate debtor are situated and in Financial Express (Delhi Edition) & (Jansatta Edition) the vernacular newspaper where the corporate office and site office of the corporate debtor are situated.

4. The last date of submission of claims was 27.02.2020, as stated in the Public Announcement.

5. The Public Notice sought proof of claims from financial creditors in Form C Till 11.07.2020. The undersigned interim Resolution Professional has received claims from the following financial creditors:

Sl. No.	Name of the Financial Creditor	Amount of Claim (In Rs)	Details of Security interest
1.	Nine Rivers Capital	28,35,000.00	N/a

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	Holdings Private Limited		
2.	IDFC First Bank	22,90,533.92	N/a
3.	Deepak Khetan*	17,88,500.00	N/a
4.	Arun Kr. Khetan**	29,99,925.00	N/a
5.	RBL Bank Limited	2,14,965.36	N/a
<b>Total</b>		<b>1,01,28,924.28</b>	

\*Deepak Khetan, Director of Corporate Debtor has submitted his claim as Financial Creditor. RP has considered and verified the claim received from Directors but has not treated the same as Financial Creditor.

\*\*Arun Kr Khetan, Director of Corporate Debtor has submitted his claim as Financial Creditor. RP has considered and verified the claim received from Directors but has not treated the same as Financial Creditor.

6. The public notice sought proof of claims from operational creditors in form B till 11.07.2020. The undersigned interim Resolution Professional has received claims from the following Operational creditors:

Sl. No.	Name of the Operational Creditor	Amount of Claim
1.	Bhansali Retails	4,35,876.00
2.	Soni Enterprises	15,66,114.00
3.	N P Courier	2,87,862.00
4.	Agarwal Textiles (Proprietor Mahaveer Agarwal)	5,73,641.00
5.	Global HVAC Turnkey Solutions	20,318.00

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6.	Mehta Creations	1,33,900.00
7.	Shilpi Shrivastava	60,000.00
8.	Central Tax (North Division), Bangalore	9,29,342.00
9.	Lalit Bajaj Photography	41,420.00
10.	Ecom Express Private Limited	2,11,670.00
<b>Total</b>		<b>42,60,143.00</b>

7. The public notice sought proof of claims from Workmen and employees in Form D/Form E till 11.07.2020. The undersigned interim Resolution Professional has received claims from the following workmen / employees / Authorized representative of workmen and employees:

Sl. No.	Name of the Workmen & Employees	Amount of Claim
1.	Akshat Singh	4,64,329.00
2.	Varun Singh	99,609.00
3.	Akshay Sethi	4,20,895.00
<b>Total</b>		<b>9,84,833.00</b>

8. The undersigned interim Resolution Professional has duly verified the claims of the aforesaid creditors and thereby prepared the list of creditors.

9. In compliance with Section 21(1) of the Code, the undersigned interim Resolution Professional certifies the constitution of

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the Committee of Creditors which consists of the following creditors.

Sl. No.	Name of the creditor	Amount of Claim admitted	Voting Right in %age
1.	Nine Rivers Capital Holdings	28,35,000.00	53.09%
2.	IDFC First Bank	22,90,533.92	42.89%
3.	RBL Bank Limited	2,14,965.36	04.02%
<b>Total Amount of Claims</b>		<b>53,40,499.28</b>	<b>100%</b>

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Place: Jaipur

Sourabh Malpani

Date: 11.07.2020

Interim Resolution Professional

M/s Khetan Apparel Private Limited

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